

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

FRIDAY, THE 17TH DAY OF APRIL, 2020 / 28TH CHAITRA, 1942

WP(C) TMP. NO. 65 OF 2020

Petitioner:-

The Paravur Co-operative Bank Ltd. No.1759,
North Paravur, N.Parur P.O., PIN – 683513,
represented by its Secretary

By Advs. Sri. M.M.Monaye,
Sri.M.Paul Varghese
Sri.Desi Matthai

Respondents:-

1. Union of India,
Secretary to Government of India,
Ministry of Finance, Department of Revenue,
North Block, New Delhi PIN- 110001
2. The Central Board of Direct Taxes,
Room No. 143 E, North Block,
Department of Revenue (CBDT)
Ministry of Finance, Government of India,
New Delhi 110001, represented by its Chairperson
3. Commissioner of Income Tax (TDS)
C.R. Buildings, I.S. Press Road,
Ernakulam 682018
4. State of Kerala,
Department of Finance,

Government Secretariat,
Thiruvananthapuram, Represented by Secretary to Government

5. Registrar of Co-operative Societies,
Office of the Registrar of Co-operative Societies,
Statue, Near Press Club, Thiruvananthapuram
6. The Kerala State Co-operative Bank Ltd.
Co-Bank Towers, Thiruvananthapuram – 695 001,
Represented by its Managing Director
7. Kerala State Co-operative Bank Ltd., Kakkanad Branch
(Formerly The Ernakulam District Co-operative Bank Ltd.)
Kochi 682 030 Represented by its General Manager

By ASGI Sri. P. Vijayakumar
By Government Pleader Sri. Bijoy Chandran

This writ petition having come up for admission on 17.04.2020,
the court on the same day passed the following.

ORDER

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Dated this the 17th day of April, 2020

ASGI takes notice for the 1st respondent. Standing Counsel for Income Tax takes notice for respondents 2 and 3 and Government Pleader takes notice for respondents 4 and 5. Petitioner is required to send notice by e-mail to respondents 6 and 7.

Operation of Ext.P2 and all further proceedings pursuant thereto, as against the petitioner, shall stand stayed till 27.05.2020.

Post the writ petition on 27.05.2020.

N. NAGARESH, JUDGE

aks/17.04.2020

APPENDIX

Exhibit: P1- True copy of the extract of the section 194N with effect from 1.9.2019

Exhibit: P2- True copy of the notice dated 10.3.2020

Exhibit: P2(a)- True English translation of Exhibit: P2